

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-410(PB)/2017**

**IN THE MATTER OF:**

Yash Raj Films Pvt. Ltd.

.... Applicant/petitioner

Vs.

Vas Data Services Pvt. Ltd.

.... Respondent

**Order under Section 9 OF THE IBC, 2016**

**Order delivered on 09.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**SH. S.K. MOHAPATRA**  
**Hon'ble Member (T)**

**Presents**

For the Operational Creditor: Mr. Sumeer Sodhi, Advocate  
Mr. Amitabh Sinha, Advocate

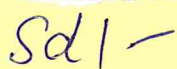
For the Respondent: Mr. Anant Malik, Advocate  
Mr. Inder Raj Gill, Advocate

**ORDER**

Learned Counsel for the petitioner has stated that parties have entered into an amicable settlement and he has instructions to apply for withdrawal of the petition. According to Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, a petition can be withdrawn before its admission.

Accordingly, we grant the prayer made and the petition is dismissed as withdrawn in terms of the settlement.

  
**(M.M. KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**